GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 3344 TO BE ANSWERED ON 4TH AUGUST, 2017

COMMON COUNSELING FOR ADMISSION

3344. SHRI ANSHUL VERMA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Government has received complaints that some Government/ Private Medical Colleges have given admissions in Under Graduate Courses illegally and fraudulently ignoring the National Eligibility-cum-Entrance test in the country;

(b) if so, the details thereof indicating the number of such private and Government Medical Colleges along with the action taken by the Government in this regard;

(c) whether the Government has made any provision for common counselling at the State level for admission to UG/PG medical courses after the introduction of single medical entrance exam and if so, the details including the aims and objectives thereof;

(d) the details of languages allowed in the common medical entrance test in the country; and

(e) the other steps taken/being taken by the Government to bring more transparency in the admission process and curb the practice of capitation fee charged by private colleges?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI FAGGAN SINGH KULASTE)

(a) & (b): Admissions in MBBS course for the academic year 2017-18 are underway and the last date for admissions for the academic session 2017-18 is 31^{st} August, 2017. Till date no complaints about illegal admissions have been received.

(c): Yes, with the enactment of IMC Amendment Act, 2016 to introduce NEET, MCI with prior approval of the Central Government has amended Graduate Medical Education Regulations, 1997, and Post Graduate Medical Education Regulations, 2000, for making provision of common counseling. All the admissions in medical courses will be through NEET and common counseling.. The Common Counseling for admission to All India Quota in Government Medical Colleges and Deemed Universities shall be conducted by the DGHS. The Common Counseling for State Quota in Government as well as Private Medical Colleges including those run by Religious and Linguistic Minorities affiliated to State Universities shall be conducted by the State Government or its designated authority.

(d): Section 10D of Indian Medical Council Act, 1956 prescribes conducting of a uniform entrance examination i.e. National Eligibility cum Entrance Test (NEET) in Hindi & English and such other languages. Accordingly, the candidates are allowed to opt for Question paper in any of the following ten languages in NEET 2017:

Assamese. Bengali, English, Gujarati, Hindi, Kannada, Marathi, Oriya, Tamil and Telugu

(e): In the case of Government Medical Colleges, the respective State Government are responsible for fixation of fee and in the case of Private unaided medical Colleges, the fee structure is decided by the Committee set up by the respective State Government under the Chairmanship of a retired High Court Judge in pursuance of the directions of the Hon'ble Supreme Court of India. It is for the Committee to decide whether the fee proposed by an Institute is justified and the fee fixed by the Committee is binding on the Institute.

Further, the Hon'ble Supreme Court in its order dated 09.05.2017 had directed that the students who secure admission in MBBS course pursuant to the common counseling shall deposit with the counseling committee the demand draft towards the fee payable to the Institution/ Colleges/Universities.

Medical Council of India issued an advisory in leading newspapers with regard to admissions by fake institutions.